

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL

PRESENT: HON'BLE SHRI BINOD KUMAR SINHA –MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 21.01.2020 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) NO. 430/7/HDB/2019
NAME OF THE COMPANY	KVK Energy And Infrastructure Pvt Ltd
NAME OF THE PETITIONER(S)	IL & FS Financial Services Ltd
NAME OF THE RESPONDENT(S)	KVK Energy And Infrastructure Pvt Ltd
UNDER SECTION	7 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
T. Vijayakumar Reddy	Advocate	vijay-reddy@foxmandala.in 8008647849	T. Vijayakumar

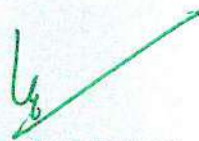
Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
D V A S Ran Prasad	Advocate	9160236074	Prasad
Nitin Bhandary			

ORDER

Order pronounced in open court. CP admitted vide separate order.


MEMBER TECHNICAL


MEMBER JUDICIAL

Rk

IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD

CP (IB)No.430/7/HDB/2019

Under Section 7 of the Insolvency and Bankruptcy Code, 2016,
Read with Rule 4 of the Insolvency and Bankruptcy
(Application to Adjudicating Authority) Rules, 2016.

In the matter of:-

KVK Energy and Infrastructure Private Limited

M/s. IL & FS Financial Services Limited,
The IL & FS Financial Centre,
3rd Floor, Plot C-22, G- Block,
Bandra Kurla Complex,
Bandra East, Mumbai – 400 051.

...Petitioner/
Financial Creditor

Vs

M/S. KVK Energy and Infrastructure Private Limited,
Regd. Office: 6-3-1109/A/1, 3rd Floor,
Navabharat Chambers, Raj Bhavan Road,
Somajiguda, Hyderabad – 500 082.

...Respondent/
Corporate Debtor

Order delivered on:21.01.2020

Coram: Shri.K.ANANTHA PADMANABHA SWAMY, MEMBER JUDICIAL
Dr.BINOD KUMAR SINHA, MEMBER TECHNICAL

Parties/Counsel Present:

For the Petitioner/Financial Creditor:

Mr.T.Vijayakumar Reddy, Counsel.

For the Respondent/Corporate Debtor:

Mr.DVAS.Ravi Prasad, Counsel.





PER:Dr.BINOD KUMAR SINHA, MEMBER TECHNICAL

O R D E R

- 1) The present petition is filed by 'M/s. IL & FS Financial Services Limited' (hereinafter referred to as 'Financial Creditor') under section 7 of the Insolvency and Bankruptcy Code, 2016 (hereinafter referred to as IBC) read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 against M/S. KVK Energy and Infrastructure Private Limited (hereinafter referred to as 'Corporate Debtor').
- 2) The Petitioner/Financial Creditor having its Registered Office at the IL & FS Financial Centre, 3rd Floor, Plot C-22, G- Block, Bandra Kurla Complex, Bandra East, Mumbai. The Registered office of the Corporate Debtor is situated at 6-3-1109/A/1, 3rd Floor, Navabharat Chambers, Raj Bhavan Road, Somajiguda, Hyderabad.
- 3) Brief submissions made by the Applicant are as under:
 - a) That the Corporate Debtor has availed loan assistance through Loan Agreement from the Financial Creditor by virtue of the terms stipulated under the Loan Agreement dated 19.01.2017 entered by and between the Corporate Debtor and the Financial Creditor (hereinafter referred to as ("Loan Agreement")), and as on 08.05.2019 the Respondent/CD owes an amount of Rs. 160,32,77,978/- (Rupees One hundred and sixty crores thirty two lakhs seventy seven thousand nine hundred and seventy eight only) to the Petitioner/Financial Creditor.
 - b) That the Financial Creditor on several occasions issued the statements/particulars of debt depicting the outstanding amounts payable to the Financial Creditor by the Corporate Debtor. The Corporate Debtor in its several correspondences with the Financial Creditor has acknowledged the receipt of the principal loan amount from the Financial Creditor and further admitted to the default of payment of interest amounts on the said principal amount, to the Financial Creditor.
 - c) That the details of the sanctioned term loan along with the date of disbursement and amount of disbursement sanctioned

by the Petitioner/FC to the Respondent/CD is furnished as under:

Date of Disbursement	Amount Disbursed (Rs.)
25-Jan-17	1,06,70,00,000
31-Jan-17	13,25,00,000
25-May-17	1,29,00,000
28-Jul-17	1,91,30,000
30-Oct-17	1,85,00,000
01-Mar-18	1,70,00,000
29-Jun-18	1,70,00,000
Total	1,28,40,30,000

- d) That the amount claimed to be in default is Rs. 160,32,77,978/- (Rupees One Hundred and Sixty Crores Thirty Two Lakh Seventy Seven Thousand Nine Hundred and Seventy Eight Only) (including interest and delayed payment interest and additional interest and TDS certificates) as on 08.05.2019 and the default occurred on 01.07.2018.
- 4) The Petitioner/FC has relied on the following documents as a measure of evidence to prove his claim. The following documents were appended along with this instant petition:
- i. Loan Agreement entered by and between Corporate Debtor and Financial Creditor dated January 19, 2017 with regard to availing of Facility.
 - ii. Personal Guarantee by Mr. K. Vijaya Kumar in favour of KVK Energy & Infra Pvt. Ltd. (Corporate Debtor) vide Letter of Guarantee dated January 19, 2017.
 - iii. Pledge of 11,713,321 (26% shareholding) shares of Corporate Debtor by Maruti Finance Private Limited (as pledgor) vide Pledge Agreement dated January 19, 2017.
 - iv. Pledge of
 - a. 15,30,000 shares (comprising 51% shareholding) of MMM Steel and Power Pvt. Ltd.
 - b. 9,740,576 shares (comprising 49% shareholding) of KVK Nilachal Power Pvt. Ltd.
 - c. 3,045,000 shares (comprising 9.66% shareholding) of KVK Nilachal Power Pvt. Ltd.
 - d. 6,735,100 shares (comprising 49% shareholding) of RVK Energy (Rajamundry) Pvt. Ltd and 25,000,000 CCPS (of Nagai Power Pvt. Ltd) by Corporate Debtor vide Separate Pledge Agreement dated January 19, 2017.
 - e. Irrevocable, absolute and unconditional corporate guarantee by Maruti Finance Pvt. Ltd. in favour of

Financial Creditor vide Letter of Guarantee dated January 19, 2017.

- f. Irrevocable, absolute and unconditional corporate guarantee by KVK Infra Pvt. Ltd. in favour of Financial Creditor vide Letter of Guarantee dated January 19, 2017.
- v. Certificate of Registration of Charge between Corporate Debtor and Financial Creditor dated January 19, 2017, securing the amount of Rs. 133 Crores.
- vi. Certification of Registration of Charge-Creation of charge between Maruti Finance Private Limited and Financial Creditor dated January 19, 2017 securing the amount of Rs. 133 crores.
- vii. Certified Copy of Resolution passed in BOD Meeting of Corporate Debtor to avail the financial assistance to an extent of Rs. 133 Crores and to provide security for repayment of the same, dated December 26, 2016.
- viii. Certified Copy of Resolution passed in BOD Meeting of KVK Infra Private Limited to provide Corporate Guarantee and Pledge of shares in favour of Operational Creditor to secure the dues of the Corporate Debtor, dated December 30, 2016.
- ix. Certified Copy of Resolution passed in BOD Meeting of Maruti Finance Private Limited to provide Corporate Guarantee and Pledge of shares in favour of Operational Creditor to secure the dues of the Corporate Debtor, dated December 30, 2016.
- x. Deed of Undertaking between Corporate Debtor, Maruti Finance Pvt. Ltd, Mr. K Vijaya Kumar and KVK Infra Pvt. Ltd. in favour of Financial Creditor dated January 19, 2017.
- xi. Irrevocable power of attorney by Maruti Finance Pvt. Ltd. in favour of Financial Creditor in respect of the pledged securities on an event of default.
- xii. Irrevocable power of attorney by KVK Infra Pvt. Ltd in favour of Financial Creditor in respect of the pledged securities on an event of default.
- xiii. Overdues Letter issued by Financial Creditor to Corporate Debtor dated September 14, 2018.
- xiv. Demand for Immediate Payment Letter issued by Financial Creditor to Corporate Debtor dated November 2, 2018.
- xv. Facility Recall Notice issued by Financial Creditor to Corporate Debtor dated March 25, 2019.
- xvi. Reply Letter to Facility Recall Notice issued by Corporate Debtor to Financial Creditor dated April 04, 2019.
- xvii. Response Letter to Reply letter issued by Financial Creditor to Corporate Debtor dated April 15, 2019.

xviii. Particulars of Claim identifying overdue amounts as on May 8, 2019 as per books of accounts of the Financial Creditor.

5) The Corporate Debtor has filed a preliminary counter and subsequently main counter, *inter-alia*, stating as under:-

a) That the Financial Creditor has not filed record of default along with the Application from the information utility as contemplated under Section 7(3)(b) of the Insolvency and Bankruptcy Code, 2016. (hereinafter "IB Code")

b) That the Financial Creditor has suppressed the facts of the case and has approached this Adjudicating Authority with unclean hands.

c) That the Interim Resolution Professional did not file disclosure in terms of regulation 3(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate persons) Regulations, 2016.

d) That the present Application is filed against the Corporate Debtor misusing the provisions of the code.

e) That the Petitioner and the Respondent entered into a Loan Agreement dated 19.01.2017, in terms whereof the Petitioner was to provide financial assistance/ facility to the Respondent of Rs.133,00,00,000/-. The said Loan facility of Rs.133,00,00,000/- also included a Coupon Funding of Rs.14,00,00,000/- for 2 years.

That the Petitioner, however, failed to disburse the Loan Facility of Rs.133,00,00,000/-, in as much as, it did not disburse the Coupon Funding, as aforementioned, which, as on today is still outstanding to the extent of Rs.4.6 Crores.

f) That the aforesaid position was brought to the notice of the Petitioner vide communication dated 26.10.2018, whereby the Respondent requested the Petitioner to disburse the aforementioned amount of Rs.4.6 Crores.

g) That, however, instead of disbursing the said amount, the Petitioner issued a Notice dated 02.11.2018, demanding payment of interest with regards to the aforementioned Loan Facility, and thereafter issued a Notice dated 25.03.2019 recalling the Loan Facility.

h) That the Respondent addressed its reply dated 04.04.2019, whereby it was brought to the notice of the Petitioner that the Loan Facility under the Loan Agreement had not been disbursed to the Respondent. In such circumstances, the Respondent notified the petitioner to adjust the interest, if any as payable by the

Respondent to the Petitioner, from the Loan Facility which was yet to be disbursed by the Petitioner to the Respondent and to immediately release the balance thereof to the Respondent herein. By way of the said communication dated 04.04.2019, the Respondent also apprised the Petitioner that the draft of the Escrow Agreement was pending at the Petitioner's end, on account of which the same was pending execution as per the aforementioned Loan Agreement which non-execution was also made a reason by the Petitioner for recalling the loan facility in its Notice dated 25.03.2019.

- i) That the Petitioner vide its response dated 15.04.2019 did not dispute its obligation to disburse the complete Loan Facility, and rather sought to dilly-dally the same aspect by seeking to vaguely and mechanically reassert its recalling of the Loan Facility. The said act of the Petitioner being wholly illegitimate and not in terms of the understanding as arrived at between the parties, was once again brought to the notice of the Financial Creditor.
 - j) However, in utter disregard of all the aforesaid, the Petitioner filed the present Application under Section 7 of the Insolvency and Bankruptcy Code, 2016 ("Code"), alleging default on part of the Respondent with regards to the aforementioned Loan Facility.
 - k) That on the basis of the above adjustment of the monies receivable by the Respondent under the Loan Agreement with the interest component, and the balance thereof being paid by the Respondent by way of the Demand Draft, as aforementioned, there is no alleged debt and default on part of the Respondent.
- 6) The Financial Creditor filed Rejoinder, *inter-alia*, stating as under:
- i. That by virtue of the terms stipulated under the Loan Agreement dated 19.01.2017 entered by the between the Corporate Debtor and the Financial Creditor, the Corporate Debtor owes an amount of Rs. 160,32,77,978/- (Rupees One hundred and sixty crores thirty two lakhs seventy seven thousand nine hundred and seventy eight only) to the Financial Creditor.
 - ii. That upon bare perusal of Section 7(3)(a) of the Code, it is evident that record of default recorded with the information utility is not mandatory for initiating CIRP against the defaulting Corporate Debtor as 'other record or evidence of default' can also be furnished by the Financial Creditor under the said provision. Further, under Section 7(4) of the Code, the Adjudicating Authority shall ascertain the existence of default from the records of an information utility or on the basis of other evidence furnished by the Financial Creditor. That in the matter of *Allahabad Bank v. M/s Vardhman Chemtech Limited*, Hon'ble NCLT, Chandigarh Bench held that "no record being available

- with the information utility, cannot result in making the Application under Section 7(2) non-maintainable”.
- iii. That under clause 11.1 of the Loan Agreement, ‘Evidence of Debt’ is defined as following. *“A statement signed by IFIN and delivered to the Borrower stating the amounts outstanding shall be binding on the Borrower, its directors and IFIN shall be entitled to recover such amounts and enforce the Security, The Borrower shall accept IFIN’S records/accounts of sale and realization as sufficient proof of accounts realized and expenses, without requiring the production of any other voucher or further document or paper and pay on demand to IFIN, any shortfall of deficiency therein.”* That the Financial Creditor on several occasions issued the statements/particulars of debt depicting the outstanding amounts payable to the Financial Creditor, to the Corporate Debtor. The said statements/particulars of debt along with other evidences, have also been enclosed with the captioned petition, therefore, the Petitioner/FC has produced sufficient record before this Adjudicating Authority, for ascertaining the existence of default and determining the instant Application.
- iv. That it has duly filed the written communication issued by the Interim Resolution Professional in Form 2 as stipulated under Rule 9 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016. That the said Form 2 complies with all the necessary requirements stipulated under the Code and the Rules, Regulations stipulated thereunder.
- v. That the provision referred by the Corporate Debtor i.e. Regulation 3(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 is applicable to ‘Resolution Professional’ and not ‘Interim Resolution Professional’. Therefore, the said allegations made by the Corporate Debtor does not carry any merit and requires no consideration.
- vi. That the Financial Creditor did not breach the terms of the Loan Agreement and it is the Corporate Debtor which has breached several terms of the Loan Agreement. It is manifestly stated in the Annexure to the Loan Agreement that the Corporate Debtor can avail the Rupee Term Loan of ‘up to Rs.133 crores’ and not ‘133 cores’. Therefore, the Financial Creditor is not under the obligation to disburse entire amount of Rs.133 crores. Further, amongst other defaults, the Corporate Debtor has defaulted in payment of interest for 1st Quarter of Financial Year 2018-19 and 2nd Quarter of Financial year 2018-19 which are payable on July 01, 2018 and October 01, 2018 respectively. That by virtue of clause 8.1 (a), if the Corporate Debtor defaults in payment of any instalment of interest, the Financial Creditor is entitled to recall the whole or part of the principal amount of the Loan Facility together with accrued interest and other monies payable

by the Corporate Debtor. Accordingly, vide letter dated 25.03.2019, the Financial Creditor recalled the entire Loan Agreement, the Financial Creditor has the unconditional right to cancel the Loan facility in part or in full.

- vii. That as per clause 2.2 (c) of the Loan Agreement, if, for any reason, the amount finally disbursed by the Financial Creditor is less than the Facility agreed to be disbursed, the instalment(s) of repayment of the Facility shall stand reduced proportionately but shall be payable on the agreed date for repayment. Therefore, it is clear that the Financial Creditor did not breach the terms of the Loan Agreement, rather it is the Corporate Debtor which failed to commit its obligations stipulated under the Loan Agreement.
- viii. That the Corporate Debtor gave few cheques valuing to an amount of Rs.6,91,13,777/- to the Financial Creditor in relation to the Loan Agreement. The Financial Creditor deposited the said cheques into its account and the same were dishonoured due to insufficiency of funds, therefore, the Financial Creditor has initiated proceedings under Section 138 of the Negotiable Instruments Act, 1881 (hereinafter referred to as "N.I. Act").
- ix. That as the Corporate Debtor owes an amount of Rs.160,32,77,978/- (Rupees one hundred and sixty crores thirty-two lakhs seventy seven thousand nine hundred seventy eight only) as on 08.05.2019, to the Financial Creditor and since the Corporate Debtor defaulted in payment of the said amount to the Financial Creditor, the application u/s 7 of the Code may be admitted.

7) The Respondent/Corporate Debtor filed its sur-rejoinder reiterating the averments made in the Counter affidavit and further prayed to dismiss the Application.

8) The present Application was filed on 20.05.2019 and after scrutiny by the registry, the same was first listed on 01.07.2019, and the counsel for the Petitioner was directed to send notice to the Respondent for appearance and file proof of service on the next date of hearing i.e. on 16.07.2019. Between 16.07.2019 to 04.11.2019 hearings were conducted and adjourned several times at the request of counsels for both the parties for filing counter, rejoinder and sur-rejoinder, if any, and the matter was finally heard and reserved for orders on 13.11.2019.

- 9) Heard both sides and perused the record.
- 10) It is the case of the Financial Creditor that it has sanctioned Term Loan of Rs.133,00,00,000/- (Rupees One Hundred and Thirty-Three Crores) ("Facility") to the Respondent/CD through loan agreement vide dated January 19, 2017, and that an amount of Rs.160,32,77,978/- was due and payable by the Corporate Debtor.
- 11) The Corporate Debtor in its counter has raised three main grounds for rejection of the instant Application which are as under:
- I. That the Financial Creditor has not placed the record of default recorded with the information utility as contemplated under Section 3 (a) of the Code;
 - II. That the proposed IRP did not file disclosure as required to be submitted by him u/r 3(2) of the IBBI Regulations; and
 - III. That the Financial Creditor has not disbursed the entire loan amount and if the balance loan amount is disbursed and adjusted against the amounts due to be repaid there will be no amount due and liable to be paid by the Corporate Debtor to the Financial Creditor.
- 12) With regard to the contention as to the record of default by the Information Utility, the Judgment in the matter of *Allahabad Bank v. M/s Vardhman Chemtech Limited*, by NCLT, Chandigarh Bench is squarely applicable wherein it is held that "*no record being available with the information utility, cannot result in making the Application under Section 7(2) non-maintainable*". Thus the said contention of the Corporate Debtor does not form any ground for rejection of the instant Application.
- 13) With regard to the contention of the Corporate Debtor that the Interim Resolution Professional did not file disclosure as required to be submitted by him under Regulation 3(2), this Adjudicating Authority upon perusal of the Form – 2 observe that the proposed IRP has filed

all the necessary disclosures as required to be submitted by him and thus this contention does not form any ground for rejection of the instant Application.

14) With regard to the contention of the Corporate Debtor that the Financial Creditor has not disbursed the entire loan amount and after adjustment of the balance said loan amount, there is no amount due and liable to be paid by the Corporate Debtor, this Adjudicating Authority observes that the said contention of the Corporate Debtor is not maintainable as the clause 8.1 (a), of the loan agreement clearly stipulates the right of the Financial Creditor to recall the whole or part of the principal amount of the Loan Facility together with accrued interest and other monies payable by the Corporate Debtor upon failure of payment of instalments and accordingly, vide letter dated 25.03.2019, the Financial Creditor has recalled the entire Loan. Thus the Financial Creditor is under no obligation to make disbursement of the remaining loan amount and adjust the same against instalments due. Further, this Adjudicating Authority observes that even otherwise there is a debt on the part of the Corporate Debtor which exceeds Rs. 1 Lakh. Therefore the said contention does not form a valid ground for rejection of the instant Application filed by the Financial Creditor.

15) Further, the Financial Creditor has placed requisite documents as a measure of evidence to prove his claim, (which were appended along with the instant petition viz, Loan Agreement, Pledge Agreement, Certificate of Registration of Charge issued by Registrar of Companies, Hyderabad and Copy of Letter of Guarantees etc.) that default has occurred for which the present Corporate Debtor is liable to pay. This

has fulfilled all the requirements of Law for initiation of CIRP. The Financial Creditor has also proposed the name of IRP after obtaining his written consent in Form-2. In these circumstances, this Adjudicating Authority is inclined to admit the petition filed Under Section 7 of the IB Code, 2016 by the petitioner.

16) Therefore, the instant petition is hereby admitted and this Adjudicating Authority order the commencement of the Corporate Insolvency Resolution Process which shall get completed within the timelines stipulated in the IB Code, 2016 (as amended), reckoning from the day this order is passed.

17) We hereby appoint Mr. Mahadev Tirunagari, IBBI/IPA-002/IP-N00320/2017-2018/10925 as the Interim Resolution Professional, as his name has been proposed by the Financial Creditor and his name is also reflected in IBBI website. He has also filed his written consent in Form-2. The IRP is directed to take charge of the Respondent/Corporate Debtor's management immediately. He is also directed to cause public announcement as prescribed under Section 15 of the I&B Code, 2016 within three days from the date the copy of this order is received, and call for submissions of claim in the manner as prescribed.

18) This Adjudicating Authority declares the moratorium which shall have effect from the date of this Order till the completion of corporate insolvency resolution process for the purposes referred to in Section 14 of the I&B Code, 2016. We order to prohibit all of the following, namely:

a) The institution of suits or continuation of pending suits or proceedings against the corporate debtor including execution of any judgment, decree or order in any court of law, tribunal, arbitration panel or other authority;

b) Transferring, encumbering, alienating or disposing of by the corporate debtor any of its assets or any legal right or beneficial interest therein;

c) Any action to foreclose, recover or enforce any security interest created by the corporate debtor in respect of its property including any action under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002);

d) The recovery of any property by an owner or lessor where such property is occupied by or in the possession of the corporate debtor.

e) Notwithstanding anything contained in any other law for the time being in force, a license, permit, registration, quota, concession, clearances or a similar grant or right given by the Central Government, State Government, local authority, sectoral regulator or any other authority constituted under any other law for the time being in force, shall not be suspended or terminated on the grounds of insolvency, subject to the condition that there is no default in payment of current dues arising for the use or continuation of the license, permit, registration, quota, concessions, clearances or a similar grant or right during the moratorium period.

- 19) However, the supply of essential goods or services of the Corporate Debtor shall not be terminated or suspended or interrupted during moratorium period. Further, the provisions of Sub-section (1) of Section 14 shall not apply to such transactions, agreements or arrangements as notified by the Central Government in consultation with a financial sector regulator or any other authority.
- 20) The IRP shall comply with the provisions of Sections 13(2), 15, 17 & 18 of the Code. The directors, Promoters or any other person associated with the management of Corporate Debtor are directed to extend all assistance and cooperation to the IRP as stipulated under Section 19

and for discharging his functions under Section 20 of the I&B Code, 2016.

- 21) The Petitioner/FC as well as the Registry is directed to send the copy of this Order to IRP so that he could take charge of the Corporate Debtor's assets etc. and make compliance with this Order as per the provisions of I&B Code, 2016.
- 22) The Registry is also directed to communicate this Order to the Financial Creditor and the Corporate Debtor.
- 23) The Registry shall also communicate this order to ROC, Hyderabad for updating the status of Corporate Debtor in MCA Website.
- 24) The address details of the IRP are as follows: -

Mr. Mahadev Tirunagari

Reg. No: IBBI/IPA-002/IP-N00320/2017-2018/10925


Address : Sri Venkateswara Nilayam,
Plot No. 10, 2nd Floor, Krishnapuram,
Road No.10, Banjara Hills, Hyderabad,
Telangana - 500034

Cell: +91-9866620104

Email: mahadev.pcs@gmail.com

- 25) The present Petition bearing CP (IB) No.430/07/HDB/2019 is hereby admitted.


21/01/2020
Dr. BINOD KUMAR SINHA
MEMBER TECHNICAL


K.ANANTHA PADMANABHA SWAMY
MEMBER JUDICIAL